

### PRIVATE MEMBERS' BILLS

MR. CHAIRMAN: Hon. Members, Private Members' Business Bills for introduction. मुझे लगातार डर लग रहा था कि कहीं आप Annexure 1 पर न आ जाएं।

(MR. DEPUTY CHAIRMAN *in the Chair.*)

MR. DEPUTY CHAIRMAN: Private Members' Business Bills for introduction.

The Representation of the People (Amendment) Bill, 2022 (amendment of section 62); Shri Iranna Kadadi to move for leave to introduce the Bill. Shri Iranna Kadadi; not present. The Constitution (Amendment) Bill, 2022 (insertion of new article 21B); Shri Iranna Kadadi to move for leave to introduce the Bill. Shri Iranna Kadadi; not present. Then, the Right of Children to Free, Compulsory and Quality Education (Amendment) Bill, 2023; Shri Iranna Kadadi to move for leave to introduce the Bill. Shri Iranna Kadadi; not present. The Prevention and Eradication of Human Sacrifice and Other Superstitious Practices Bill, 2022. Shri Binoy Viswam; not present. The Constitution (Amendment) Bill, 2023 (amendment of articles 58, 66, 72 etc.). Shri Binoy Viswam; not present. The Constitution (Amendment) Bill, 2024 (amendment of Eighth Schedule). Shri Binoy Viswam; not present.

#### **The Right of Children to Free and Compulsory Education (Amendment) Bill, 2022**

MR. DEPUTY CHAIRMAN: The Right of Children to Free and Compulsory Education (Amendment) Bill, 2022. Shri A.A. Rahim.

SHRI A.A. RAHIM (Kerala): Sir, I move for leave to introduce a Bill further to amend the Right of Children to Free and Compulsory Education Act, 2009.

*The question was put and the motion was adopted.*

SHRI A.A. RAHIM: Sir, I introduce the Bill.

#### **The Constitution (Amendment) Bill, 2023 (amendment of article 371A)**

SHRI A.A. RAHIM (Kerala): Sir, I move for leave to introduce a Bill further to amend the Constitution of India.

*The question was put and the motion was adopted.*